

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No. 17  
CP (IB) No. 30/Chd/Hry/2021**

**Under Section 9 of the Insolvency  
& Bankruptcy Code, 2016**

**In the matter of:-**

Model Coke Industries ...Petitioner-Operational Creditor

Vs.

Prakash Industries Ltd. ...Respondent-Corporate Debtor

**Present through Video Conferencing:**

Ms. Mukulika Saha, Advocate, proxy counsel for Mr. Shaunak Mitra, Advocate for the petitioner-operational creditor.  
Mr. Vaibhav Sahni, Advocate for the respondent-corporate debtor.

A date is requested by Ms. Mukulika Saha, Advocate, proxy counsel for Mr. Shaunak Mitra, Advocate for the petitioner-operational creditor for filing the rejoinder. Let the same be filed within two weeks with a copy in advance to the counsel opposite. It is stated by learned counsel for the respondent-corporate debtor that petitioner has filed an application under Order 7 Rule 11 CPC but the same has been rejected by the Court and he wants to place on record copy of the said order. Let the same be filed within two weeks with a copy in advance to the counsel opposite. The matter be listed on 25.11.2022.

Sd/-  
(Subrata Kumar Dash)  
Member (Technical)

Sd/-  
(Harnam Singh Thakur)  
Member (Judicial)

September 23, 2022  
YP